to any victim of sexual harassment under this Act without disclosing the name, address, identity or any other particulars calculated to lead to the identification of the aggrieved woman and witnesses".

(d) and (e) Ministry has ensured that adequate steps are taken by Prasar Bharati for avoiding such incidents and that mechanisms exist for redressal of complaints related to sexual harassment in accordance with the provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

Prasar Bharati has informed that workshops, seminars, Question and Answer sessions, discussions are conducted for creating widespread awareness about the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, amongst staff members. Prasar Bharati has also informed that less odd hours are being assigned to women staff and transport facility is provided to them during odd duty hours. CCTV Cameras have been installed at vantage points in AIR stations. Every station of AIR has, as per relevant law, constituted the Internal Complaints Committee, which investigates the complaints. As per the findings of the Internal Complaints Committee, whenever misconduct of sexual harassment has been established, strict action is taken against the officials in accordance with provisions of CCS (CCA) Rules.

Issuance of notices to companies

1995. SHRI SYED NASIR HUSSAIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has issued notices to some companies running TV channels to provide information on their ownership and management control;
- (b) if so, the details of the TV channels which have not responded to the notices; and
 - (c) the corrective measures taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) Policy Guidelines (2011) for Uplinking and Downlinking for TV channels requires owners of such channels to disclose the details of ownership and management while applying for permission, and to inform whenever any change in such ownership or management control occurs, as stipulated in the Guidelines. The Ministry obtains information, as and when required, from the concerned TV channels, and also stipulates deterrent action under the Guidelines for non-conforming companies.